



2026:AHC-LKO:42298

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.  
- 1185 of 2026**

Indradhar Dubey

.....Applicant(s)

Versus

State Of U.P. Through Secretary Home Department  
And Another

.....Opposite  
Party(s)

---

Counsel for Applicant(s) : Devendra Pratap, Ayush Pratap Singh  
Counsel for Opposite Party(s) : G.A., Abhishek Singh, Anuj Kumar  
Gupta, Gautam Singh Yadav

---

**Court No. - 12**

**HON'BLE SHREE PRAKASH SINGH, J.**

Heard Mr. Anand Mani Tripathi, learned Senior Counsel assisted by Mr. Ayush Pratap Singh, learned counsel for the applicant, Mr. Anuj Kumar Gupta, learned counsel for the opposite party no.2 and Mr. G.D. Bhatt, learned AGA for the State and perused the record.

The instant anticipatory bail application has been filed on behalf of the applicant with the prayer to release him on anticipatory bail in Case Crime No.0227 of 2026 under Sections 191(2), 191(3), 190, 119(1), 115 (2), 352, 351(3) of the BNS, PS Patti, District Pratapgarh.

Contention of learned counsel for the applicant is that the applicant is innocent and has been falsely implicated in the present case. He submits that the allegation against the applicant is that he was instigating the other co-accused persons on mobile phone for committing the offence though there is no cogent piece of evidence and only on the basis of suspicion, present applicant has been named for committing the offence and in absence of the substantial evidence, the trial will not lead to the punishment. He further submitted that there is an acute possibility that the police will arrest him without there being any fault on his part. He further submits that the applicant is undertaking that he will co-operate with the investigation proceedings and he will always remain present before the investigating officer as and when required. He further submits that the applicant has no

previous criminal history and he is a law abiding citizen and he has acute apprehension of being arrested by the police, as such, he may be granted anticipatory bail which he will not misuse.

On the other hand, learned counsel for the complainant has opposed the contention aforesaid and submitted that the applicant is father of one of the accused persons who were present on the spot and the applicant is main conspirator and on his instigation, the offence has been committed, as such, he is not entitled to any relief.

Learned AGA appearing for the State has also supported the version of the learned counsel for the complainant.

Considering the aforesaid facts and circumstances of the case and after perusal of the record, it transpires that the applicant is alleged to have instigated the other co-accused persons for committing the offence on mobile phone though there is no cogent evidence against him. Further the applicant has undertaken that he will co-operate with the investigation proceedings and he will always remain present before the investigating officer as and when required. Thus, this Court find it to be a fit case of anticipatory bail.

The present applicant **Indradhar Dubey** shall be released forthwith in the aforesaid case crime (**supra**) on anticipatory bail on his furnishing personal bond and two solvent sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

- (i) that the applicant shall make himself available for interrogation by a police officer as and when required;
- (ii) that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence;
- (iii) that the applicant shall not leave India without the previous permission of the court;
- (iv) that in case charge sheet is submitted the applicant shall not tamper with

the evidence during the trial;

(v) that the applicant shall not pressurize/ intimidate the prosecution witness;

(vi) that the applicant shall appear before the trial court on each date fixed unless personal presence is exempted;

(vii) that in case of breach of any of the above conditions the court concerned shall have the liberty to cancel the bail.

The present anticipatory bail application stands **allowed**.

**(Shree Prakash Singh,J.)**

**June 30, 2026**

Ram Murti